

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.2387  
TO BE ANSWERED ON 26.12.2018**

**RENEWAL OF CATERING UNITS**

**2387. SHRI C.N. JAYADEVAN:  
SHRI KRUPAL BALAJI TUMANE:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether it is a fact that the Supreme Court of India has allowed to grant renewal of all catering units to the firm/company/co-operative society/ individuals irrespective of their catering licence against the provision given in Catering Policy, 2017; and**
- (b) if so, the details thereof and the steps taken to implement the said order?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) and (b): Hon'ble Supreme Court of India vide its order dated 30.10.2018, in Writ Petition No. 373 of 2017 and related matters, has given directions regarding renewal of certain minor static catering units on Indian Railways. The said orders of Hon'ble Supreme Court are being further processed.**

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